

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting due for 26.02.2009 but actually held on 05.03.2009

The Meeting No. 48/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 26.02.2009 but actually held on 05.03.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
3.	Sh. G.D.Giri, Vice President, M/s Shahi Exports	Nominee, AEPC
4.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
5.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 48/84-ALC3/2008 **MEETING DATE** : 26.02.2009

Case No.:2/44/84-ALC3/2008	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:48/84-ALC3/2008 26.02.2009	Status: Rejected
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	HQ File :01/84/050/00434/AM09/	RLA File :07/24/040/00568/AM09/	Lic.No/Date:0710062407 19.01.2009	
1	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:3/44/84-ALC3/2008	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:48/84-ALC3/2008 26.02.2009	Status: Rejected
	HQ File :01/84/050/00435/AM09/	RLA File :07/24/040/00567/AM09/	Lic.No/Date:0710062408 19.01.2009	
2	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:1/48/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:48/84-ALC3/2008 26.02.2009	Status: Approved
	HQ File :01/84/050/00460/AM09/	RLA File :02/24/040/00270/AM09/	Lic.No/Date:0210123230 13.02.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after</p>			

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detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Kermel Blended fabrics containing kermel/belltron kermel	280 Kgs	Kermel Fibre (Grey/Dyed) P/Staple fibre 1-3 Denier	304.58 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No. 697	M/s Reflexion Narayani Impex Pvt. Ltd., Kolkata
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/255/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210115958 dated 11.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dipak Kr. Saha, Sr. Manager and Sh. Sunil Jain, authorized representatives of the firm, who appeared for personal hearing. They explained the case alongwith sample. They informed that they import the raw materials and after job work goods are exported. The technical members present in the meeting went through the details of Shipping Bills submitted by the firm and observed that all the Shipping Bills were not attached therewith. In view of this Committee advised the representative of the firm to submit all the Shipping Bills (Advance authorization-wise) covering the entire import list pertaining to the relevant case to take a final view. It was therefore, decided to await the information/details from the firm and re-open the case on receipt of the same.

Case No. 698	M/s Reflexion Narayani Impex Pvt. Ltd., Kolkata
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/272/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210113394 dated 10.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dipak Kr. Saha, Sr. Manager and Sh. Sunil Jain, authorized representatives of the firm, who appeared for personal hearing. They explained the case alongwith sample. They informed that they import the raw materials and after job work goods are exported. The technical members present in the meeting went through the details of Shipping Bills submitted by the firm and observed that all the Shipping Bills were not attached therewith. In view of this Committee advised the representative of the firm to submit all the Shipping Bills (Advance authorization-wise) covering the entire import list pertaining to the relevant case to take a final view. It was therefore, decided to await the information/details from the firm and re-open the case on receipt of the same.

Case No. 699	M/s Reflexion Narayani Impex Pvt. Ltd., Kolkata
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/130/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112088 dated 06.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dipak Kr. Saha, Sr. Manager and Sh. Sunil Jain, authorized representatives of the firm, who appeared for personal hearing. They explained the case alongwith sample. They informed that they import the raw materials and after job

work goods are exported. The technical members present in the meeting went through the details of Shipping Bills submitted by the firm and observed that all the Shipping Bills were not attached therewith. In view of this Committee advised the representative of the firm to submit all the Shipping Bills (Advance authorization-wise) covering the entire import list pertaining to the relevant case to take a final view. It was therefore, decided to await the information/details from the firm and re-open the case on receipt of the same.

Case No. 700	M/s United Electrotex Pvt. Ltd., Bangalore
NC 48/09 dt. 26.02.2009	F.No. 01/84/162/274/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0710051672 dated 17.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 701	M/s Richa & Co., New Delhi
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/379/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510165753 dated 02.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 702	M/s Richa & Co., New Delhi
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/611/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510171394 dated 08.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 703	M/s Richa & Co., New Delhi
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/366/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510165218 dated 29.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 704	M/s Reflexion Narayani Impex Pvt. Ltd., Kolkata
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/213/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112958 dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dipak Kr. Saha, Sr. Manager and Sh. Sunil Jain, authorized representatives of the firm, who appeared for personal hearing. They explained the case alongwith sample. They informed that they import the raw materials and after job work goods are exported. The technical members present in the meeting went through the details of Shipping Bills submitted by the firm and observed that all the Shipping Bills were not attached therewith. In view of this Committee advised the representative of the firm to submit all the Shipping Bills (Advance authorization-wise) covering the entire import list pertaining to the relevant case to take a final view. It was therefore, decided to await the information/details from the firm and re-open the case on receipt of the same.

Case No. 705	M/s Reflexion Narayani Impex Pvt. Ltd., Kolkata
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/285/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0210116699 dated 29.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dipak Kr. Saha, Sr. Manager and Sh. Sunil Jain, authorized representatives of the firm, who appeared for personal hearing. They explained the case alongwith sample. They informed that they import the raw materials and after job work goods are exported. The technical members present in the meeting went through the details of Shipping Bills submitted by the firm and observed that all the Shipping Bills were not attached therewith. In view of this Committee advised the representative of the firm to submit all the Shipping Bills (Advance authorization-wise) covering the entire import list pertaining to the relevant case to take a final view. It was therefore, decided to await the information/details from the firm and re-open the case on receipt of the same.

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Case No. 706	M/s Magnolia Martinque Clothing P. Ltd., New Delhi
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/313/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510222787 dated 19.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dhiraj Raina, Fabric Manager and Sh. Maninder Singh, an authorized representative of the firm, who appeared for personal hearing. They explained the case alongwith sample and relevant details. They informed that however, this case was covered under SION, J-288, but in view of General Note No. 14 of Textile Product i.e 'Items allowed in the norms covered by S.No. J-270 to J-296 are of fabrics other than silk fabrics' R.A did not issue it under Norms case, hence, they applied it under Para 4.7. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-288 as detailed below:

Export item	Import item	Qty. allowed
Ladies Dress made from 65% cotton 35% silk solid dyed fabric, GSM-40+/-10%	65% cotton 35% silk solid dyed fabric, width –53/54”, GSM-40+/-10%	3.4743 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 707	M/s Dulari Exports Pvt. Ltd., New Delhi
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/57/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510203969 dated 22.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

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Case No. 708	M/s Dulari Exports Pvt. Ltd., New Delhi
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/533/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510200278 dated 01.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

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Case No. 709	M/s Ponn Sanger Exports, Coimbatore
NC 48/09 dt. 26.02.2009	F.No. 01/84/50/238/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 3210037105 dated 25.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the

case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

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